

(a) whether the attention of the Government has been drawn by South Eastern Railwaymen's Union, Santragachi Branch, P.O. Jagacha, Howrah through a memorandum dated 17 April, 1982 mentioning the concrete cases of victimisation of railway staff and the victimised employees have not even been paid their legitimate dues;

(b) if so, what are the salient points raised by the union;

(c) steps, taken by the Government so far, to fulfil the employees' demands; and

(d) if not, the reasons for delay?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) and (b) The Secretary of the Santragachi Branch of the South Eastern Railway Mazdoor Union has represented the alleged non-payment of wages due to the employees concerned in certain individual cases on that Railway.

(c) and (d) In three of the cases represented by the union, where employees had been dismissed from service under the appropriate disciplinary and appeal rules on that Railway, they have gone to the Court. Pay and allowances have been paid to the extent covered by Court's interim orders in their cases pending final settlement.

In respect of the remaining four cases where the employees were transferred on administrative grounds, one employee went to court and he is being paid as per Court's interim orders and other wages due to him have been withheld for recovery of any eventual over-payment. In the other 3 cases, the Railway has either already paid the amount due and admissible or are making arrangements to pay the same.

Accidents on Lines, Loco-Sheds, Yards and Sidings in Eastern Railways

4176. SHRI A. K. ROY : Will the Minister of RAILWAYS be pleased to state :

(a) number of accidents which took place on Main Line, Branch Lines, Loco Sheds, Yards, Colliery and other sidings in Eastern Railway with Division-wise break up from January, 1982 to June, 1982;

(b) reasons for each accident and the action taken for the removal of causes of these accidents; and

(c) remedial measures taken by the administration to stop recurrence of such accidents?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) Required information is given below :

Number of accidents during January to June, 1982

Division	Accidents invg trains (both on Main Line and Branch Line)	Accidenviolts not in volving trains (in Loco Sheds, Yard-Colliery and other-Sidings)
Sealdah	2	38
Howrah	9	176
Asansol	5	182
Dhanbad	5	53
Danapur	2	42
Mughal Sarai	3	39
TOTAL	26	530

(b) and (c) Broad causes of these accidents are given below :

Cause	Broad reasons for the accidents during January to June, 82	
	Number of accidents involving trains (both on Main Line and Branch Line)	Number of accidents not involving trains (in Loco Sheds, Yards, Colliery and other Sidings)
(I) Failure of		
(i) Railway staff	19	177
(ii) Persons other than railway staff	3	169
(II) Failure of equipment		
(i) Mechanical	1	60
(ii) Track	—	29
(III) Accidental	—	61
(IV) Cause could not be established	1	—
(V) Cause not yet finalised	2	34
TOTAL	26	530

Measures to enhance the level of safety in railway operations chiefly consist of arousing greater safety consciousness amongst the staff and better maintenance of equipment. For this purpose Safety Monitoring Teams comprising Senior Officers drawn from various Departments have made intensive inspections. Defects noticed by the Teams have been attended to. The staff is being counselled in safe methods of working. Accident enquiries have been speeded up and adequate punishments to those held responsible are being ensured. Ministers and Members of the Board are meeting Senior Railway Managers to discuss safety problems with them. They also have had a dialogue with the representatives of the workers and workers themselves about safety.

Breathlyser test for locomotive drivers has been introduced to deter them from coming on duty under the influence of liquor.

To avoid failure of equipment greater attention is being paid to maintenance of the vital assets like locomotives, wagons, track and signalling equipment. The rate of periodical overhaul of wagons and coaches has been stepped up and condemnation of unserviceable locomotives,

coaches and wagon has also been accelerated.

Cases filed in High Courts and Supreme Court

4177. SHRI A. K. ROY : Will the Minister of RAILWAYS be pleased to state :

(a) total number of cases filed, disposed of and pending in different High Courts and Supreme Court against the orders of Inter-Division and Inter-Zonal transfer, removal/dismissal and reversion of Railwaymen on Indian Railways with Zone and Division-wise break up from January, 1981 to June, 1982;

(b) total number of cases in which the aforesaid orders have been quashed or upheld by Hon'ble Courts; and

(c) total amount of expenses so far incurred in the above cases and the amount likely to be spent in these cases till finalisation ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c) Information is being collected and will be laid on the Table of the Sabha.